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**THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 2] HYDERABAD, MONDAY, MAY 27, 2019

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 27th May, 2019 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 2 OF 2019

Promulgated by the Governor in the Seventieth Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE
TELANGANA PANCHAYAT RAJ ACT, 2018.**

Whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

[1]

O. 12-1 [DA]

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title and commencement.

1. (1) This Ordinance may be called the Telangana Panchayat Raj (Amendment) Ordinance, 2019.

(2) It shall come into force at once.

Amendment of section 147. Act No. 5 of 2018.

2. In the Telangana Panchayat Raj Act, 2018 (hereafter called The Principal Act), in section 147, for sub-section (11), the following sub-section shall be substituted, namely:-

“A special meeting of members, specified in clause (i) to (v) of Sub-section (1) of Section -143, to elect a President and Vice-President shall be called as soon as may be after the results of the ordinary elections to the office of elected members of the Mandal Praja parishad have been published. The notice of the date and time of the meeting for the election of President and Vice-President shall be given to the elected members in the prescribed manner.”;

Amendment of section 176.

3. In the Principal Act, in section 176, for sub-section (9), the following sub-section shall be substituted, namely:-

“A special meeting of members, specified in clause (i) to (v) of Sub-Section (3) of Section 172, to elect a “Chairperson” and “Vice-Chairperson” shall be called as soon as may be, after the results of the ordinary election to the office of elected members of the Zilla Praja Parishad have been published. The notice of the date and time of the meeting for the election of “Chairperson” and “Vice-Chairperson” shall be given to the elected members in the prescribed manner.”

E.S.L. NARASIMHAN,
Governor of Telangana.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.